

of Industrial Legislation. The work of the Committee is in progress. This question is also under consideration of the Ministry of Labour.

Distribution of Food Stuffs at Fair Price Shops in Rural and Urban Areas

2808. SHRI P. NARASIMHA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government intends to identify the urban and rural areas in the country where due to limitations of food production locally, permanent arrangements for distribution of food stuffs at fair prices have to be provided; and

(b) the other steps contemplated to meet their need in several large areas in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P SHINDE): (a) and (b). Yes, Sir. The State Governments have already been advised to activate the public distribution of foodgrains through fair price shops, open more fair price shops especially in rural and inaccessible areas and increase the coverage of the existing ones. The concerned States have also been asked to undertake a review of the existing system of distribution of foodgrains to Adivasis in tribal areas and formulate a suitable scheme.

Tamil Nadu cold on Urban Ceiling Legislation

2809. SHRI JAGANNATH MISHRA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether some State Governments especially Tamil Nadu have expressed doubts on proposed urban ceiling legislation; and

(b) if so, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA): (a) and (b). Mysore, Nagaland, Manipur, Pondichery and Tamil Nadu have not yet intimated their final views. Mysore had intimated that the matter would be considered by the elec-

ted Government after its formation; their views are still awaited.

Nagaland had intimated that the fixation of a ceiling on urban property is not necessary and that, however, they will carefully watch the development and inform the Government of India whenever need arises for such action.

Tamil Nadu has intimated that the proposal, being a complex one, would have to be considered in all its aspects before a legislation is undertaken at State level or Central Level. They had also appointed a Committee to go into the matter. Their final views are still awaited.

Manipur has intimated that the proposed legislation should not extend to the Tribal hill areas.

Pondicherry has intimated that they have no objection to the legislation being undertaken but would prefer to await the reactions of the Tamil Nadu Government before they finalise their thinking.

सड़क दुर्घटनायें तथा यातायात नियमों का उल्लंघन करने पर लोगों का खालान

2810. श्री हुकम चन्द कछवाय: क्या नौबतून और परिवहन मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली नगर सीमा क्षेत्र में विगत दो मास में यातायात नियमों का उल्लंघन करने वाले कितने व्यक्तियों का खालान किया गया; और

(ख) उक्त अवधि में दिल्ली नगर सीमा क्षेत्र में कितनी सड़क दुर्घटनायें हुईं?

संसदीय कार्य विभाग तथा नौबतून और परिवहन मंत्रालय में राज्य मंत्री (श्री श्रीम. वेहला): (क) दून और जुलाई, 1972 में 31568.

(ख) 812.